

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.48  
I.A. No.157/2024 in  
C.P. (IB)No.76/BB/2023**

**IN THE MATTER OF:**

State Bank of India	...	Petitioner
Vs.		
Shri Harkirat Singh Bedi	...	Respondent

**Order under Section 95(1) of IBC, 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	...
For the Respondent	:	...

**ORDER**

Due to paucity of time, the case is adjourned to **10.06.2024**.

**Sd/-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**  
Puja

**Sd/-  
K. BISWAL  
MEMBER (JUDICIAL)**